

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COURT III

108. C.P.(IB)-589(MB)/2023

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **01.04.2024**

NAME OF THE PARTIES: Piramal Capital & Housing Finance Limited

V/s.

Sigtia Constructions Private Limited.

Appearances:

For Petitioner : Adv. Nausher Kohli a/w. Adv. Nauki Grewal , Adv.
Raveena Modi, Adv. Manasi Joglekar, Adv. Yesha
Badani i/b. Wadia Ghandy & Co.

For Respondent : None appeared

SECTION 7 OF IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

On instructions, Ld. counsel for the FC submits that the debts of Piramal Capital & Housing Finance Ltd has been assigned to Omkara Assets Reconstruction Company. However, no document has been placed on record. One last and final opportunity is granted to pursue the matter, failing which the matter would be decided on the next date of hearing. List on **24.04.2024**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
---Rajeev---

Sd/-
LAKSHMI GURUNG
Member (Judicial)